BEFORE THE AJUDICATING AUTHORITY NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH **AHMEDABAD**

IA 342/2017 in C.P. (I.B) No. 1/9/NCLT/AHM/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.11.2017

Name of the Company:

Kailash T Shah RP

(Gurinandan Fashions Pvt. Ltd.)

V/s.

Pooja Tex-Prints Pvt Ltd.

Section of the Companies Act:

Section 30(6) of the Insolvency and Bankruptdy

Code

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION

REPRESENTATION

SIGNATURE

DHAVAL K. SHAH ADVOCATE

RESPONDENTS

2. JAVAN S-GODIANACA ADVOCATE APPLICANT Makkents

Learned Advocate Mr. Pavan Godiawala present for Applicant. Learned Advocate Mr. Dhaval Shah present for Respondents.

Proof of service of notice filed.

Applicant is directed to file resolutions passed in all the meetings of the committees of creditors.

Resolution professional is directed to file report about the CIRP.

List the matter on 28.11.2017.

BIKKI KAVEENDRA BABU MEMBER JUDICIAL

Dated this the 17th day of November, 2017.